

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 227
TO BE ANSWERED ON 27.12.2018

IRREGULARITIES UNDER MGNREGS

***227. SHRI LAXMI NARAYAN YADAV:
SHRI VIJAY KUMAR HANSDAK:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether on the spot visits/tours are being undertaken at various levels regularly to monitor and inspect the works under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) to prevent irregularities thereunder;
- (b) if so, the details regarding such visits /tours undertaken during the last three years;
- (c) the details of irregularities and shortcomings detected during each of such visits/tours;
- (d) the action taken by the Government in this regard; and
- (e) the total number of State officers found guilty during the said visits and the details of action taken against them along with the outcome thereof?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a) to (e): A statement is laid on the Table of the House.

Statement in reply to Parts (a) to (e) of Lok Sabha Starred Question No. 227 for 27.12.2018

(a) & (b): As per the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (MGNREGA), the responsibility for implementation of the Scheme is vested with the States. It is also the responsibility of the State Government to make available necessary staff and technical support for effective implementation of the Scheme. Regular visits are undertaken by the officers as well as the National Level Monitors (NLMs) engaged by this Ministry to the States. NLMs had carried out 6 rounds of inspection visits to the States during last 3 years. The summary of the NLM visits is as follows:

S. No.	Visits	NLMs	States	Districts	Blocks	GPs
1.	2015-16 Phase-I	51	29	262	907	2466
2.	2015-16 Phase-II	45	28	238	831	2273
3.	2016-17 Phase-I	43	27	249	827	2435
4.	2016-17 Phase-II	44	28	327	1292	3160
5.	2017-18 Phase-I	52	28	267	967	2617
6.	2017-18 Phase-II	52	25	301	909	2944

(c) to (e): Some of the irregularities/ shortcomings observed during visits include instances of non-participation of all sections of the society in the planning process, non-presentation of Labour Budgets to the Gram Sabha, lack of technical staff at block level, job cards not being updated regularly, delays in payment of wages, information display boards not found at the worksites, use of labour displacing machinery, social audits not being conducted in many villages. The findings/ shortcomings and recommendations are shared with the States for appropriate actions at their end.

Investigation and necessary action against the erring officials, wherever required, is taken by the State Governments.